

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CI4-1547-CII-2021 in FAO-2496-2014

Haryana Tourism Corporation Ltd. Chandigarh Appellants

V/s

Tarun Marwaha & Arr. Respondents

**Respondent No 1:- Sh. Tarun Marwaha S/o Sh. K.L.Marwaha,
H.No. 24, Housing Board Colony, Ambala
Cantonment.**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **27.04.2021(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
2nd March 2020.

Veer Singh
Superintendent (Judl.),
For Registrar (Judicial)

27/3/21